

DIVISION BENCH
COURT - II

O-220

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/268(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30TH APRIL 2024

IN THE MATTER OF	THE REGISTRAR OF COMPANIES WEST BENGAL VS MANGALMAY INFRACON PRIVATE LIMITED
UNDER SECTION	SECTION 271-272 OF THE COMPANY ACT 2013 - GOVT BODY

Appearance (via video conferencing/physically)

Mr. Ajay Chaubey, Adv.

] For the Petitioner/RoC, W.B.

ORDER

1. Ld. Counsel appearing on behalf of the petitioner present.
2. It seems that despite notice none turns up today.
3. This is winding up petition preferred by the petitioner herein.
4. Ld. Counsel for the petitioner / RoC, West Bengal prays for the direction under Rule 7 of the Winding Up Rules, 2020 for advertisement.
5. Upon hearing the arguments advanced by the Registrar of Companies, West Bengal on behalf of the petitioner, therefore, we direct the petitioner to cause a paper publication of an advertisement of the petition under Rule 7 of the Winding Up Rules, 2020.
6. Ld. Counsel for the petitioner is directed to file an affidavit of service, along with original paper cuttings, by **02.07.2024** so as to bring the advertisement/paper publication in terms of Rule 7 of the Winding Up Rules, 2020, on record.
7. List the matter for Report to that effect be furnished on the next date of hearing, i.e., on **02.07.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**

Ar.